

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.742 OF 1996  
ALLAHABAD THIS THE 2ND DAY OF JANUARY, 2003

HON'BLE MR. S. DAYAL, MEMBER-A  
HON'BLE MR. A.K. BHATNAGAR, MEMBER-J

Nanku Son of Sri Tulsia,  
resident of Kachchi Madaiya,  
Dhakna Purwa,  
Kanpur-23. .... Applicant

(By Advocate Shri B.N. Singh)

Versus

1. Union of India  
through the Divisional Rail Manager,  
Northern Railway,  
Allahabad.
2. Divisional Engineer,  
(Head Quarter) Northern Railway,  
Allahabad.
3. Assistant Engineer (Ist),  
Northern Railway,  
Kanpur Nagar. .... Respondents

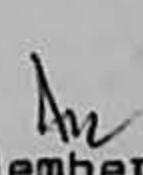
(By Advocate Shri A. Tripathi)

O R D E R

HON'BLE MR. S. DAYAL, MEMBER-A

This application has been filed for setting aside  
order dated 17.04.1996 passed by respondent no.3 and payment  
of deducted salary alongwith 18% interest is also claimed.

2. We find from Supplementary Counter Reply filed on 18.10.2001 that the applicant died on 01.11.1997 leaving his wife and his son. The respondents have paid the terminal benefits to the heirs and compassionate appointment has been given to the applicant's son.
3. Since the death has occurred in this case as long as more than five years back, the case has already abated and is disposed of as having abated. No costs.

  
Member-J

  
Member-A

/Neel